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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration No. O.A. 564/92

Shri Girraj Baboo Sharma Applicant

Versus

Union of India & Others Respondent

Hon. Mr. A. B. Gorthi, Member(A)

Hon. Mr. S.N. Prasad, Member(J)

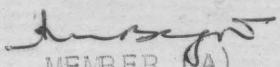
(By Hon. Mr. A.B. Gorthi, Member(A))

By means of this application the applicant has sought our intervention for a direction to the Respondents to consider his application for the post of radiographer/X-Ray Technician in D.L.W. Hospital, Varanasi. The apprehension of the applicant appears to be that although the post was vacant for some time, Respondent No.3, a retired employee was being engaged in the post on daily wage basis and hence the applicant may not be considered by the Respondent No. 1&2. He states that his application has been sent to Respondent No. 1 through Respondent No.2. In case the application is received and it is in order, there is no reason why the respondents should not consider the same, in accordance with the extant instructions on the subject.

We therefore consider that this application can be disposed of at the stage of admission itself. We are satisfied that the applicant has forwarded his application. If the same is received and found to be in order, the Respondents shall consider the same on merits. Result of such consideration shall be communicated to the applicant in due course.

The application is disposed of in the above terms.


MEMBER (J)


MEMBER (A)

Date: 22 May 1992, Allahabad.